## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.5088 TO BE ANSWERED ON 24<sup>th</sup> JULY, 2019

## PAYMENT OF GROUP INSURANCE FUND

5088. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) the present procedure for making payment from group insurance fund of the three armed forces to the defence personnel discharged from services on ground of disability;

(b) the time and manner in which payment of half of the insured amount is made to the next of kin in case of death of defence personnel;

(c) whether cases have been reported wherein the medical facilities are not being provided to the disabled personnel; and

(d) if so, the details thereof and the corrective measures taken by the Government in this regard?

## A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE रक्षा राज्य मंत्री (SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) The Group Insurance Fund of the three services is being managed by the three Services individually. Payment is made on receipt of requisite claim documents from the concerned individual supported with medical board proceedings subject to fulfilment of all the eligibility conditions by the individual.

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(b) Payment is made directly to the Bank Account of the individual generally within seven to fifteen working days of receiving the complete and correct documents from the Unit/Record office and from the beneficiary. There is no concept of half payment of insured amount in case of death of defence personnel.

(c) & (d): Medical facilities are provided to disabled personnel in AFMS Hospitals on priority in all OPD and Specialist facilities in Military Hospitals. Instructions in this regard have been issued to the Hospitals from time to time.

No instances of medical facilities not being provided to the disabled personnel have been reported.

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